

**National Company Law Tribunal
Allahabad Bench**

CP NO. 61/ALD/2018

**ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 29.01.2018**

NAME OF THE COMPANY: Prakash Dayal v/s Jai Prakash Associates Ltd.

**SECTION OF THE COMPANIES ACT/ I & B CODE: 73(4), 71(10) OF COMPANIES
ACT, 2013**

<u>SL. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
1.				
2.				

CP No.61/ALD/2018

The present application is filed in person through post by the applicants under Sections 71, 73 of the Companies Act, 2013, seeking relief against the respondent Company (Jaiprakash Associates Ltd.) for a direction to be issued by this Court for making payment of its dues under the FDRs/Debentures.

Since, the present petitions are received by the registry through post and today there is no representation from the petitioner side nor from their counsel/representative is present and as per the practice of this Tribunal, petitioners are required to remain present either in person or through their respective counsel.

Hence, the Registry of this Tribunal is directed to issue a formal notice to the petitioners as well as to the Respondent Company and/or to the counsel for the Respondent Company Sh. R.P. Agarwal, who is present in the court.

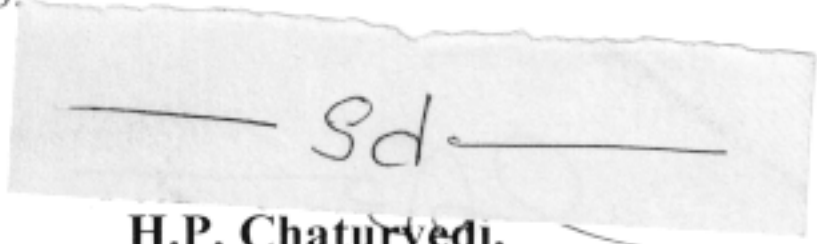
The petitioners are directed to serve a copy of the present petition to the respondent company and/or to the counsel for the respondent by four weeks. It is further made clear that, in case if no one appears on behalf of the petitioners in the present application by the next date of hearing, the court may pass a consequential order.

The registry is directed to make security of the case and to allot a fresh/proper numbers of the case. The respondent is at liberty to file reply on receipt of a notice from the registry of this Bench or from the petitioner.

The matter to be listed on 27th February, 2018.

Dated:29.01.2018

Typed by:
Jyoti
(Stenographer)


**H.P. Chaturvedi,
Member (Judicial)**